

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Monday, the 6th day of September, 2021**

Crl.M.P.No.14624/2021

in

J.7, Velachery P.S. Crime No.862/2021

1. Sathish @ Sathishkumar
2. Ashok @ Ashok Kumar

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
J.7, Velachery Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. J. William Shakesphere, V. Ravi, A. Gurumoorthy, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 22.8.2021 for the offences punishable under Section 294(b), 341, 307 of IPC in Crime No.862/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that while driving two wheelers there was a quarrel. An exaggerated complaint has been lodged. It is only a sudden provocation. Injured has already been discharged from the hospital The petitioners are in custody from 22.8.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that while driving two wheelers, these petitioners did not give way to the defacto complainant. When he questioned them, they assaulted the victim with hockey stick. Victim sustained head injury and was discharged only on the Saturday night. Investigation is pending.

5. Petitioners are in custody for the past 16 days. On perusal of the FIR, it appears that assault is due to sudden provocation. Considering the the absence of any previous motive and sudden provocation, the fact that injured has been discharged from the hospital

and the period of incarceration, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) each with two sureties each for a likesum to the satisfaction of the learned XVIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioners in accordance with law as if the conditions have been imposed and the above petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- S. Alli
I Additional Sessions Judge
FAC of Principal Sessions Court

Copy to :

1. The learned XVIII Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub Jail, Saidapet.

nmk

Crl.M.P.No.14624/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Monday, the 6th day of September, 2021**

Crl.M.P.No.14629/2021

in

S.C.No.195/2015

(On the file of V Additional Sessions Judge, Chennai)

in

F.5, Choolaimedu P.S. Crime No.505/2015

V. Saravanan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
F.5, Choolaimedu Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. C. Jagan, counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 29.11.2019 on execution of N.B.W. for the offences punishable under Section 341, 324, 307,506(ii) IPC in S.C.No. 195/2015 on the file of the learned V Additional Sessions Judge, Chennai, in Crime No.505/2015 on the file of respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through video conference.

3. Learned counsel for the petitioner submits that on 6.3.2016, N.B.W. was issued against the petitioner due to his non-appearance before the trial court and the same was executed on 29.11.2019. The petitioner is in custody for more than 1 ½ years. His absence is neither wilful nor wanton. Hereinafter, the petitioner will regularly appear before the court and prays for granting bail.

4. Learned CPP submits that the petitioner is a habitual offender involved in 5 cases of similar nature. In this case, NBW was issued against the petitioner during March

2016 and after lapse of 3 years, the same was executed on 29.11.2019. The petitioner was absconding for a long time and after much effort, the petitioner was secured by the police. Now, the case is pending at the stage of trial. If the petitioner is released on bail, again, he will abscond and the case could not be proceeded further. Thus, he objects granting bail.

5. NBW was issued during March 2016 and executed only on 29.11.2019. The petitioner was evading the court proceedings for more than 3 years. According to learned CPP, the petitioner is a notorious accused. Considering the conduct of the petitioner, his involvement in 5 other cases and the objection raised by learned CPP, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- S. Ali
I Additional Sessions Judge
FAC of Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Monday, the 6th day of September, 2021**

Crl.M.P.No.14731/2021

in

R.8, Vadapalani P.S. Crime No.648/2021

1. Karthikeyan
2. Ramapuram Aji @ Michaelraj
3. Rajesh
4. Siva @ Sasi
5. Vinothkumar
6. Karthik

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
R.8, Vadapalani Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Sasikumar, T. John Samuel, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners 1, 2, 6, who were arrested on 26.7.2021, the 3rd petitioner, who was arrested on 31.7.2021, the 4th petitioner, who was arrested on 2.8.2021 and the 5th petitioner was arrested on 5.8.2021 for the offences punishable under Section 147,148, 341, 294(b) and 307 IPC in Crime No. 648/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent of the offence. In fact, there was money dispute between the 1st petitioner and the defacto complainant. When the 1st petitioner requested the complainant to return back the money, he refused to do so. After heated arguments, it ended in assault. Injured discharged from the hospital. The petitioners are in custody for more than a month and prays for granting bail.

4. On the other hand, learned CPP submits that due to previous enmity, these petitioners along with another accused assaulted the defacto complainant with knife. Victim sustained grievous injuries and he was treated as inpatient for 21 days. However, he submits that injured has been discharged from the hospital.

5. Petitioners are in custody for more than a month. Investigation almost over. Considering the fact that injured has been discharged from the hospital and the period of incarceration, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) each with two sureties each for a likesum to the satisfaction of the learned XVII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioners in accordance with law as if the conditions have been imposed and the above petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- S. Alli
I Additional Sessions Judge
FAC of Principal Sessions Court

Copy to :

1. The learned XVII Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

CrI.M.P.No.14731/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Monday, the 6th day of September, 2021**

Crl.M.P.No.14959/2021

in

V.6, Kolathur P.S. Crime No.563/2021

Karthick

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
V.6, Kolathur Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. D. Sudharsanam, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following,

ORDER

1. The petitioner, who was arrested on 5.7.2021 for the offences punishable under Section 174 @ 306 of IPC in Crime No.563/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through video conference.
3. Learned counsel for the petitioner submits that there exists matrimonial dispute between the petitioner and his wife, due to which, she went to her parent's house. Even after repeated requests, petitioner's wife refused to return. On the date of occurrence, sister of the petitioner's wife came to the petitioner's house to take her sister's belongings, wherein, she hanged herself. She came on her own will and no force exerted on her. The petitioner has no knowledge about the suicide. There was no external injury. He is noway connected with the alleged offence. He has been falsely implicated in this case. Petitioner's mother alone gave a complaint. Petitioner is in custody from 5.7.2021 and hence, prays for granting bail.

4. On the other hand, learned CPP submits that due to matrimonial dispute, petitioner's wife left the matrimonial home and living at her parent's house. This petitioner went to his in-law's house and created problem. When the victim, sister of the petitioner's wife questioned him, he assaulted her. Due to which, she hanged herself. Investigation is pending. Petitioner's earlier petition was dismissed on 16.8.2021 and there is no change of circumstance. Thus, he seriously objects granting bail.

5. It is a case of 306 IPC. A valuable life has been lost. Deceased, sister of the petitioner's wife committed suicide in the house of the petitioner. There are prima facie doubtful circumstances. Investigation is still pending. Earlier petition was dismissed on 16.8.2021. No change in circumstance was brought to the knowledge of this court. Under such circumstances, this court is not inclined to grant bail to the petitioner at present.

6. The petition is dismissed.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
FAC of Principal Sessions Court

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IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Monday, the 6th day of September, 2021**

Crl.M.P.No.15043/2021

in

G.2, Periamet P.S. Crime No.408/2021

Dhaveethu @ Arun Kumar

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
G.2, Periamet Police Station,
Chennai.

..Respondent/Complainant.

The above petition is coming on this day before me for hearing, upon hearing M/s. N. Naresh, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 9.8.2021 for the offence punishable under Section 341, 294(b), 392, 506(ii) IPC r/w.397 IPC in Crime No.408/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He has been falsely implicated in this case. He is no way connected with the alleged offence. Property has been recovered. The petitioner is in custody from 9.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner waylaid the defacto complainant and at knife point robbed his cellphone. He further submits that the petitioner is having 6 previous cases. He seriously objects granting bail stating that investigation is pending and if the petitioner is released on bail, he will again indulge in similar offences.

5. Considering the nature of offence, antecedents of the petitioner and the objection raised by learned CPP, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today.

Sd./- S. Ali,
I Additional Sessions Judge
FAC of Principal Sessions Court

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IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Monday, the 6th day of September, 2021**

Crl.M.P.No.15176/2021

in

G.7, Chetpet P.S. Crime No.211/2021

T. Sainath

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
G.7, Chetpet Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Vedavalli, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 16.6.2021 for the offence punishable under Section 147, 148, 302 IPC in Crime No.211/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He was not at all present in the scene of occurrence. He is noway connected with the alleged offence. The petitioner is the only earning member of the family. He has to take care of his ailing mother. He is in custody for the past 83 days from 16.6.2021. Hence, prays for bail.

4. On the other hand, learned CPP submits that it is a case of revenge murder. Totally 8 accused involved in this case. Petitioner is A4. Due to previous enmity with the deceased/Karuppu @ Vadivazhagan, this petitioner and others waylaid him and assaulted him with knife and stone and done him to death. He objects granting bail stating that petitioner's earlier petition was dismissed on 26.8.2021.

5. The petitioner is in custody for the past 83 days. Major portion of the investigation might have been completed by this time. No bad antecedent was reported as

against the petitioner. It is represented by the learned counsel for the petitioner that the petitioner is the only bread winner and his mother is ill. Under such circumstances, considering the period of incarceration, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned II Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
FAC of Principal Sessions Court

Copy to :

1. The learned II Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Vellore.

nmk

Crl.M.P.No.15176/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Monday, the 6th day of September, 2021**

Crl.M.P.No.15179/2021

in

G.7, Chetpet P.S. Crime No.211/2021

Karamani @ Vinoth Kumar

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
G.7, Chetpet Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. N. Selvarajan, M. Jaikumar, L. Vinothkumar, P. Kamaraj, T. Lavanya, S.H. Vazhavankarthikeyan, P.S. Mercy Gnanammal, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 16.6.2021 for the offence punishable under Section 147, 148, 302 IPC in Crime No.211/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. He has been falsely implicated in this case. He is in custody for the past 83 days from 16.6.2021. Hence, prays for bail.

4. On the other hand, learned CPP submits that it is a case of revenge murder. Totally 8 accused involved in this case. Petitioner is A1. Due to previous enmity with the deceased/Karuppu @ Vadivazhagan, this petitioner and others waylaid him and assaulted him with knife and stone and done him to death. He further submits that petitioner is a

habitual offender and he is having 7 previous and petitioner's earlier petition was dismissed on 11.8.2021. Thus, he seriously objects granting bail.

5. Considering the nature of offence, bad antecedents and the serious objection raised by learned CPP, this court is not inclined to grant bail to him at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
FAC of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Monday, the 6th day of September, 2021**

Crl.M.P.No.15190/2021

in

G-5 Secretariat Colony P.S. Crime No.199/2021

Prasanth @ Kulla Karuppa

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
G-5, Secretariat Colony Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Kingston Jerold, S. Anandhan, P. Syed Amir Kasim, T. Ajith, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 6.8.2021 for the offence punishable under Section 341, 294(b), 323, 427, 336, 397 and 506(ii) IPC in Crime No.199/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent of the offence. He has been falsely implicated in this case. He is no way connected with the alleged offence. The petitioner is in custody for more than 30 days from 6.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner had tea and snacks from the defacto complainant's shop and refused to pay money for that. When demanded money, he attacked the complainant with hands and taken away Rs.110/- from his shirt packet. This petitioner is a habitual offender having 6 previous cases. He objects granting bail stating that earlier petition was dismissed on 19.8.2021 and there is no change of circumstance.

5. Having regard to the nature of offence, bad antecedents and the objection raised by learned CPP, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- S. Alli
I Additional Sessions Judge
FAC of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Monday, the 6th day of September, 2021**

Crl.M.P.No.15288/2021

in

P.1, Pulianthope P.S. Crime No.1217/2021

P. Karthick

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police(crime),
P.1, Pulianthope Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A. Nirmal Kumar, K. Prabhakaran, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following,

ORDER

1. The petitioner, who was arrested on 2.9.2021 for the offences punishable under Section 341, 294(b), 323, 392, 397, 506(ii) of IPC in Crime No.1217/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through video conference.
3. Learned counsel for the petitioner submits that the petitioner is aged 22 years. He is innocent and noway connected with the alleged offence. He has been falsely implicated in this case. Petitioner has no bad antecedent. Petitioner is in custody from 2.9.2021 and hence, prays for granting bail.
4. On the other hand, the learned CPP submits that this petitioner along with two other accused waylaid the defacto complainant, who is a tea shop owner and demanded money, that on his refusal, the accused robbed Rs.1200/- from his pocket at knife point. He seriously objects granting bail stating that it is a recent occurrence and the petitioner was arrested only on 2.9.2021 and investigation is pending.

5. Considering the nature of offence and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

**Sd./- S. Ali,
I Additional Sessions Judge
FAC of Principal Sessions Court**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Monday, the 6th day of September, 2021**

Crl.M.P.No.15289/2021

in

H-1 TIW, Washermenpet P.S. Crime No.86/2021

Chinnathambi

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
H-1, TIW, Washermenpet Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. V. Suganya, J. Usha, R. Venkatesan, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 23.8.2021 for the offence punishable under Section 279, 304(ii) IPC in Crime No.86/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent of offence. He has nothing to do with the alleged offence. He was not drunk at the time of occurrence. He is not responsible for the death of the deceased. Due to the negligence on the part of the victim, the accident took place. The petitioner is having 3 children and he has to take care of his aged parents also. He is in custody for the past 15 days from 23.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that it is case of 304(ii) IPC. This petitioner drove the vehicle in a rash and negligent manner under the influence of alcohol and dashed against the victim, a cycle rider and the victim died on the way to hospital.

Investigation is pending. Earlier petition was dismissed on 26.8.2021 and there is no change of circumstance and thus seriously objects the grant of bail.

6. It is a case of drunken driving. A valuable life has been lost. Investigation is pending. No change of circumstance was brought to the knowledge of this court after dismissal of earlier petition. Under such circumstances, this court is not inclined to grant bail to the petitioner at present.

7. Hence, the petition is dismissed.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
FAC of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Monday, the 6th day of September, 2021**

Crl.M.P.No.15290/2021

in

P-6 Kodungaiyur P.S. Crime No. 1148/2021

Aravindhan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-6 Kodungaiyur Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. B. Jawahar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 3.8.2021 for the offences punishable under Section 341, 294(b), 392, 394 and 506(ii) IPC in Crime No.1148/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He has been falsely implicated in this case. He is noway connected with the alleged offence. He is in custody from 3.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused waylaid the defacto complainant and robbed cash Rs.500/- and a cell phone at knife point. He further submits that the petitioner is having 3 previous cases and his earlier petition was dismissed on 24.8.2021 and there is no change of circumstance and thus seriously objects granting bail.

5. Considering the nature of offence, antecedents of the petitioners and the objection raised by learned CPP, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
FAC of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Monday, the 6th day of September, 2021**

CrI.M.P.No.15291/2021

in

P-5 MKB Nagar P.S. Crime No.965/2021

1. Prasanth

2. Johny

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
P-5, MKB Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A. Elumalai, S. Shanmugam, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 27.7.2021 for the offence punishable under Section 341, 294(b), 323, 397 and 506(ii) IPC in Cr.No.965/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioners and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent. They are no way connected with the alleged offence. They have been falsely implicated in this case. They are daily wage earners. They have not committed any offence as alleged by the prosecution. The petitioners are in custody from 27.7.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that these petitioners along with other accused waylaid the defacto complainant and demanded money, that on his refusal, they robbed Rs.700/- from him at knife point and escaped from the spot. He further submits

that the petitioners are habitual offenders. Both the petitioners are having each one previous case. He objects granting bail.

5. Petitioners are in custody for the past 42 days. According to learned CPP, both the petitioners are having one previous case. However, considering the period of incarceration and the petitioners are having only one previous case, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) each with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioners in accordance with law as if the conditions have been imposed and the above petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
FAC of Principal Sessions Court

Copy to :

1. The learned X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Monday, the 6th day of September, 2021**

Crl.M.P.No.15295/2021

in

N.2, Kasimedu P.S. Crime No.668/2021

1. Kumaran

2. Ajith @SooriMeen Ajith

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
N.2, Kasimedu Police Station,
Chennai.

..Respondent/Complainant.

The above petition is coming on this day before me for hearing, upon hearing M/s. G. Dinesh Kumar, D. Karthick, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 10.8.2021 for the offence punishable under Section 341, 294(b), 392, 397, 506(ii) IPC in Crime No.668/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that this petitioners are innocent. They have been falsely implicated in this case. They are no way connected with the alleged offence. The petitioners are in custody from 10.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that these petitioners along with other accused waylaid the defacto complainant and at knife point robbed Rs.900/- from him. He further submits that the 1st petitioner is having 3 previous cases and the 2nd petitioner is having 10 previous cases. He seriously objects granting bail stating that if the petitioners are released on bail, they will again indulge in similar offences.

5. Considering the nature of offence, bad antecedents of the petitioner and the objection raised by learned CPP, this court is not inclined to grant bail to the petitioners at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- S. Ali,
I Additional Sessions Judge
FAC of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Monday, the 6th day of September, 2021**

Crl.M.P.No.15185/2021

in

EOW-II, Guindy P.S. Crime No.7/2021

M. Kasirajan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
EOW II, Guindy Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. V. Kannadasan, R. Babu Venkatesh, K. Arul, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 24.8.2021 for the offences punishable under Section 420, 409 IPC and Sec.76(1) r/w. 4(1) of Chit Funds Act 1982 in Crime No.7/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. One Kanjirajan/A2 is the President of Ambattur Nadargar Dharma Paripalana Sangam and his cousin, Chemakani/A4 is the Wise President. Both of them colluded with each other conducted unregistered chit funds and collected money from various innocent persons. When the subscribers demanded amount, in order to discharge their liability, they deceitfully declared as if the chit has been conducted by the said Sangam and also tried to sell the properties of the Sangam. The petitioner herein is the then President and he came out of the said association voluntarily due to the criminal activities done by A2 and A4. The petitioner is noway connected with the alleged chit transaction. He did not receive

any money. However, he attended the police enquiry when he called for and explained his on summons and explained the facts and also assured to co-operate for the enquiry. The petitioner is a senior citizen. He is having permanent address. He has been in custody from 24.8.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that totally 6 accused involved in this case. This petitioner is A1. He along with other accused conducted unregistered chit funds and collected money from the subscribers and cheated them. As far as the present case is concerned, defacto complainant joined the chit of Rs.5 lakh with the accused and paid Rs.4,24,525/-. On maturity, the accused gave Rs.2 lakh and failed to repay the balance amount of Rs.2,24,525/-. Based on her complaint, this case was registered. Similarly, the accused deceived so many innocent and the total amount cheated by them is Rs.1,73,38,425/-. So far 30 complaints have been received. Investigation is pending and thus seriously objects granting bail.

5. It is a case of 420 IPC. Petitioner and others conducted unregistered chit funds and collected money from the subscribers and cheated them. Total amount cheated is more than a Crore. Apart from the present complaint, 30 more complaints are pending against the accused. Investigation is pending. Considering the gravity of offence and the quantum of amount involved in this case, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
FAC of Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt.S.Alli, M.L.,
I Additional Sessions Judge,
FAC : Principal Sessions Court.
Monday, the 6th day of September, 2021.**

CrI.M.P.No.13800/2021

in

E-1, Mylapore P.S. Crime No.951/2021

Lakshmi

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
E-1, Mylapore Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.Thivakkaran.M. and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 294(b), 324 and 506(ii) of IPC r/w sec 4 of Tamil Nadu Prohibition of Harassment of Women Act, 2002 in Crime No.951/2021 on the file of the respondent police, seeks anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is A4 in this case. The allegation is that the petitioner and three others assaulted the defacto complainant. The petitioner is a housewife. To settle personal vendetta, the complaint has been lodged. Co-accused / A1 and A2 were granted anticipatory bail by the Hon'ble High Court in CrI.O.P.No.15857/2021. The petitioner apprehends arrest at the hands of respondent police and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that there was quarrel over playing of cricket by the accused son. Following the quarrel, the accused have assaulted the defacto complainant and her husband and caused injuries to them.

5. Quarrel between neighbours. Co-accused were granted anticipatory bail by the Hon'ble High Court. The petitioner is ready to co-operate with the investigation. Considering the nature of dispute, this court is inclined to grant anticipatory bail.

6. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on her appearance, within a period of fifteen days from the date of receipt of a copy of this order, before the XVIII Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/-S.Alli.
I Additional Sessions Judge,
Principal Sessions Judge(FAC)

Copies to:

1. The XVIII Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, E-1, Mylapore Police Station, Chennai.

SS

Crl.M.P.No.13800/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,
I Additional Sessions Judge,
FAC : Principal Sessions Court.
Monday, the 6th day of September, 2021.

CrI.M.P.No.14651/2021

in

F-3, Nungambakkam P.S. Crime No.Not known/2021

Jayaprakash

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
F-3, Nungambakkam Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.P.Sundararajan and Mohammed Aasif and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 406 and 420 of IPC in Crime No.Not known/2021 on the file of the respondent police, seeks anticipatory bail.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. According to CPP, petition enquiry conducted and closed.
4. Considering the representation of CPP, this petition is dismissed as unnecessary.

Delivered by me today.

Sd/-S.Alli.
I Additional Sessions Judge,
Principal Sessions Judge(FAC)

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt.S.Alli, M.L.,
I Additional Sessions Judge,
FAC : Principal Sessions Court.
Monday, the 6th day of September, 2021.**

CrI.M.P.No.15065/2021

in

H-6, R.K.Nagar P.S. Crime No.1789/2021

1. N.Sekar
2. S.Sujatha
3. D.Selvi
4. R.Devaraj

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
H-6, R.K.Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.Prabudoss and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who apprehend arrest by the respondent police for the alleged offences punishable u/s 448, 427 and 506(ii) of IPC in Crime No.1789/2021 on the file of the respondent police, seek anticipatory bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent and they have not committed any offence as alleged. The petitioners are brothers and sisters of the defacto complainant. The father settled the property in favour of 3rd petitioner. There was property dispute between them. The defacto complainant tried to grab the property. The petitioners have not committed any offence as alleged in the F.I.R. They apprehend arrest at the hands of the respondent police and prays for granting anticipatory bail.

4. On the other hand, the learned CPP seriously objects granting anticipatory bail stating that the 1st petitioner is having three previous cases. He along with others entered the house of the defacto complainant ransacked. The entire properties in the house was damaged by the accused.

5. The petitioners and defacto complainant are relatives. As per the complaint, there was dispute as the son of the defacto complainant refused to work with 1st accused and join

with another person. Due to which, the petitioner and others entered the house of the defacto complainant and ransacked. The 1st petitioner is having three previous cases according to CPP. Considering the nature of case and damaged caused and also the antecedents of the 1st petitioner, this court is not inclined to grant anticipatory bail.

6. Petition is dismissed.

Delivered by me today.

Sd/-S.Alli.
I Additional Sessions Judge,
Principal Sessions Judge(FAC)

ss

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt.S.Alli, M.L.,
I Additional Sessions Judge,
FAC : Principal Sessions Court.
Monday, the 6th day of September, 2021.**

CrI.M.P.No.15199/2021

in

N-2, Kasimedu P.S. Crime No.422/2021

Hemalatha @ Hemavathi

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
N-2, Kasimedu Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.R.Saravanan and S.Raj and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 147, 294(b), 448, 454 and 506(ii) of IPC in Crime No.422/2021 on the file of the respondent police, seeks anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that there was a civil dispute between the defacto complainant and co-accused of this petitioner. The petitioner had no role at all in the dispute. Since she was present in the place of occurrence, she has been implicated in this case. She has no previous case. She apprehends arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP objects granting anticipatory bail stating that there was civil dispute between the parties. On the occurrence day, when the defacto complainant went to see their house, the accused broke open the lock and kept their articles inside the premises. When the same was questioned by the defacto complainant, the accused, including the petitioner, abused and threatened the defacto complainant.

5. Civil dispute between the parties. The occurrence was taken place on 24.5.2021. The petitioner is ready to co-operated for the investigation. Considering the nature of case, this court is inclined to grant anticipatory bail.

6. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on her appearance, within a period of fifteen days from the date of receipt of a copy of this order, before the XVI Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/-S.Alli.
I Additional Sessions Judge,
Principal Sessions Judge(FAC)

Copies to:

1. The XVI Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, N-2, Kasimedu Police Station, Chennai.

SS

Crl.M.P.No.15199/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt.S.Alli, M.L.,
I Additional Sessions Judge,
FAC : Principal Sessions Court.
Monday, the 6th day of September, 2021.**

CrI.M.P.No.15201/2021

in

R-6, Kumaran Nagar P.S. Crime No.478/2021

L.Ganesh

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
R-6, Kumaran Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.Mohan Raj and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 427 and 506(i) of IPC in Crime No.478/2021 on the file of the respondent police, seeks anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that petitioner and defacto complainant are brothers. However, in the complaint, he has falsely stated as neighbour. There was civil suit pending between the parties. There is no trespass. An exaggerated complaint has been given. The petitioner apprehends arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that there was previous complaint. On 17.6.2021, the petitioner damaged the two-wheelers and threatened the defacto complainant.

5. Property dispute between brothers. The occurrence was taken place on 17.6.2021 and the F.I.R. was registered on 30.8.2021. The petitioner is ready to co-operate for the investigation. Considering the nature of offence, this court is inclined to grant anticipatory bail.

6. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on her appearance, within a period of fifteen days from the date of receipt of a copy of

this order, before the XXIII Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/-S.Alli.
I Additional Sessions Judge,
Principal Sessions Judge(FAC)

Copies to:

1. The XXIII Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, R-6, Kumaran Nagar Police Station, Chennai.

SS

Crl.M.P.No.15201/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt.S.Alli, M.L.,
I Additional Sessions Judge,
FAC : Principal Sessions Court.
Monday, the 6th day of September, 2021.**

CrI.M.P.No.15203/2021

in

N-4, Fishing Harbour P.S. Crime No.843/2021

Prakash @ Pallu Prakash

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
N-4, Fishing Harbour Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.Karthick and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 147, 148, 294(b), 341, 323 and 307 of IPC in Crime No.843/2021 on the file of the respondent police, seeks anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent and he has not committed any offence as alleged. The victim discharged from the hospital. Based on the confession of the co-accused, the petitioner has been implicated in this case. Co-accused were granted bail by this court. The petitioner apprehends arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that the petitioner along with 9 other accused asked the whereabouts of one Kulla Karthik and assaulted the defacto complainant with knife. The petitioner is having two previous case and strongly opposed the petition.

5. It is a case of 307 IPC. The victim sustained injuries. The petitioner is having two previous cases. Considering the nature of case and antecedents of the petitioner, this court is not inclined to grant anticipatory bail.

6. Petition is dismissed.

Delivered by me today.

Sd/-S.Alli.
I Additional Sessions Judge,
Principal Sessions Judge(FAC)

ss

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Monday, the 6th day of September, 2021.

CrI.M.P.No.15069/2021

in

CrI.M.P.No.12300/2021

in

C.C.No.2020/2015

(On the file of the learned V Metropolitan Magistrate, Chennai)

in

Crime No.520/2015

Stephenraj @ Dharmalingam

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-10, Koyambedu Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.P.Sathish and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12300/2021, dt: 29.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.12300/2021, dated 29.7.2021 with condition to appear before the learned V Metropolitan Magistrate, Chennai daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition for 29 days.
5. The petitioner has complied the condition for 29 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(FAC)**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Monday, the 6th day of September, 2021.

CrI.M.P.No.15073/2021

in

CrI.M.P.No.12096/2021

in

Crime No.961/2021

Saravanan

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

K-1, Sembium Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.Kalaiarasan and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12096/2021, dt: 28.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.12096/2021, dated 28.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition for 18 days.
5. The petitioner has complied the condition for 18 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(FAC)**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Monday, the 6th day of September, 2021.

CrI.M.P.No.15075/2021

in

CrI.M.P.No.11654/2021

in

Crime No.961/2021

Gopi @ Kamala Kannan

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

K-1, Sembium Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.Kalaiarasan and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.11654/2021, dt: 26.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.11654/2021, dated 26.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition for 18 days.
5. The petitioner has complied the condition for 18 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(FAC)**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Monday, the 6th day of September, 2021.

CrI.M.P.No.15074/2021

in

CrI.M.P.No.12103/2021

in

Crime No.956/2020

Chandraprakash @ Chandru

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

E-3, Teynampet Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.D.Jayachandran and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12103/2021, dt: 28.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted anticipatory bail by this court in CrI.M.P.No.12103/2021, dated 28.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. According to the petitioner's counsel, the petitioner has been complying with the condition from 30.7.2021. On the other hand, the learned CPP submits that the petitioner is complying the condition only from 7.8.2021.
5. Considering the nature of case and the number of days complied, this court is not inclined to relax the condition.
6. Petition is dismissed.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(FAC)**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Monday, the 6th day of September, 2021.

CrI.M.P.No.15076/2021

in

CrI.M.P.No.12206/2021

in

Crime No.539/2021

1. Ameen @ Sathikkul Ameen

2. Mohammed Saibullah

.. Petitioners/Accused

Vs.

State Rep. by

The Inspector of Police,

J-4, Kotturpuram Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.Rawther Naina Mohamed and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners seek relaxation of the condition imposed by this court in CrI.M.P.No.12206/2021, dt: 4.8.2021.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. The petitioners were granted bail by this court in CrI.M.P.No.12206/2021, dated 4.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

4. Learned CPP submits that the petitioners have complied the condition for one month.

5. The petitioners have complied the condition for one month. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

6. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-S.Alli.

I Additional Sessions Judge,
Principal Sessions Judge(FAC)

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Monday, the 6th day of September, 2021.

CrI.M.P.No.15206/2021

in

CrI.M.P.No.12299/2021

in

Crime No.657/2021

Rajesh

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

D-2, Anna Salai Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.Kartik and D.Venkatesh and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12299/2021, dt: 2.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.12299/2021, dated 2.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 10.8.2021 to 4.9.2021.
5. The petitioner has complied the condition for 26 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(FAC)**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Monday, the 6th day of September, 2021.

CrI.M.P.No.15207/2021

in

CrI.M.P.No.12937/2021

in

Crime No.136/2020

R.Sanoj Kumar

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

K-6, T.P.Chathiram Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.D.Lakshmipathy, T.Gopinathan and K.Vanangamudi and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12937/2021, dt: 9.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.12937/2021, dated 9.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. According to the petitioner's counsel, the petitioner has been complying with the condition from 11.8.2021. On the other hand, the learned CPP submits that the petitioner is complying the condition only from 14.8.2021.
5. Considering the nature of case and the number of days complied, this court is not inclined to relax the condition.
6. Petition is dismissed.

Delivered by me today.

Sd/-S.Alli.

I Additional Sessions Judge,
Principal Sessions Judge(FAC)

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Monday, the 6th day of September, 2021.

Crl.M.P.No.15208/2021

in

Crl.M.P.No.12485/2021

in

Crime No.640/2021

1. Isakkimuthu
2. Balamurugan

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
J-1, Saidapet Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.M.Prabakar and D.Raja and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners seek relaxation of the condition imposed by this court in Crl.M.P.No.12485/2021, dt: 7.8.2021.
2. The counsel for the petitioners and CPP were heard through Video Conference.
3. The petitioners were granted bail by this court in Crl.M.P.No.12485/2021, dated 7.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioners have complied the condition from 12.8.2021.
5. The petitioners have complied the condition for 23 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-S.Alli.

I Additional Sessions Judge,
Principal Sessions Judge(FAC)

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Monday, the 6th day of September, 2021.

CrI.M.P.No.15209/2021

in

CrI.M.P.No.12687/2021

in

Crime No.679/2021

M.E.Muthaiya

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

J-3, Guindy Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.T.Murugannatham, M.Rajkumar and M.Praveen and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12687/2021, dt: 5.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.12687/2021, dated 5.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. According to the petitioner's counsel, the petitioner has been complying with the condition from 6.8.2021. On the other hand, the learned CPP submits that the petitioner is complying the condition only from 23.8.2021.
5. Considering the nature of case and the number of days complied, this court is not inclined to relax the condition.
6. Petition is dismissed.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(FAC)**

ss

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Monday, the 6th day of September, 2021.

CrI.M.P.No.15211/2021

in

CrI.M.P.No.12762/2021

in

Crime No.366/2021

Natarajan

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

E-2, Royapettah Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.Vasudevan and V.Vivek and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12762/2021, dt: 10.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.12762/2021, dated 10.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 14.8.2021.
5. The petitioner has complied the condition for 23 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(FAC)**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Monday, the 6th day of September, 2021.

Crl.M.P.No.15212/2021

in

Crl.M.P.No.12486/2021

in

Crime No.221/2021

Rosini

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
PEW – Anna Nagar,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.D.John Samuvel and S.Dinesh Babu and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.12486/2021, dt: 7.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.12486/2021, dated 7.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 18.8.2021.
5. The petitioner has complied the condition only for 20 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(FAC)**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Monday, the 6th day of September, 2021.

CrI.M.P.No.15213/2021

in

CrI.M.P.No.13046/2021

in

Crime No.289/2021

Rosini

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

PEW – Anna Nagar,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.D.John Samuvel and S.Dinesh Babu and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.13046/2021, dt: 7.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.13046/2021, dated 7.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 18.8.2021.
5. The petitioner has complied the condition only for 20 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(FAC)**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Monday, the 6th day of September, 2021.

Crl.M.P.No.15214/2021

in

Crl.M.P.No.12464/2021

in

Crime No.333/2021

Aravind @ Aravindan

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

E-2, Royapettah Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.U.Yuvaraj, D.Gopi Krishnan, A.Vinothkumar and P.Praveen Kumar and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.12464/2021, dt: 11.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.12464/2021, dated 11.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 17.8.2021.
5. The petitioner has complied the condition only for 21 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(FAC)**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt.S.Alli, M.L.,
I Additional Sessions Judge,
FAC : Principal Sessions Court.
Monday, the 6th day of September, 2021.**

Crl.M.P.No.15218/2021

in

Crl.M.P.No.13789/2021

in

Cr.No.573/2021

Janarthanan @ Kalidass

.. Petitioner/Accused

Vs.

State by, Inspector of Police,
F-2, Egmore Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.T.V.Somasundaram, U.Yuvaraj, A.Vinoth Kumar and P.Praveen Kumar and CPP for respondent, this court delivered the following:

ORDER

1. The petitioner seeks modification of the condition in the bail order Crl.M.P.No.13789/2021, dated 24.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.13789/2021, dated 24.8.2021, with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned counsel for the petitioner submits that the petitioner is a daily wage worker and he is residing at Thiruvallur District. Due to the present condition, he could not attend his work. Hence, prays for modifying the condition from morning to evening.
5. Learned CPP has not raised any objection.
6. Considering the reasons stated by the petitioner, this court is inclined to modify the condition.

7. (i) Petition is allowed.

(ii) Condition is modified and the petitioner is directed to appear before the respondent police daily at 5.30 p.m. until further orders.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(FAC)**

ss

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,
I Additional Sessions Judge,
FAC : Principal Sessions Court.
Monday, the 6th day of September, 2021.

Crl.M.P.No.15081/2021

in

Crl.M.P.No.13069/2021

in

F-1, Chintadripet P.S. Cr.No.490/2019

1. Mohan
2. Venkatesh

.. Petitioners/Accused.

Vs.

State Rep. by
The Inspector of Police,
F-1, Chintadripet Police Station,
Chennai.

..Respondent/Complainant.

The above petition is coming on this day before me for hearing, upon hearing M/s.C.Raja and A.Rajagopalan, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. Petitioners were granted anticipatory bail by this Court in Crl.M.P.No.13069/2021 on 9.8.2021 for the offences u/s. 147, 148, 341 and 307 of IPC with condition to surrender and execute a bond for Rs.10,000/- each with two sureties each for a likesum to the satisfaction of the Magistrate within a period of fifteen days from the date of receipt of a copy of the order and also to appear before the respondent police daily at 10.30 a.m. until further orders.

2. Now the present petition has been filed for extension of time to furnish surety.

3. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

4. Learned counsel for the petitioner submits that the 1st petitioner was suffering from viral fever and hence, they could not surrender before the Magistrate.

5. The order was passed on 9.8.2021 with 15 days time to surrender before the Magistrate. The time was expired on 24.8.2021. The present petition was filed on 2.9.2021

after expiry of time. The petition has become infructuous. There is no acceptable reason for the delay. Considering the same, this court is not inclined to extend the time.

6. Petition is dismissed.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(FAC)**

ss

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt.S.Alli, M.L.,
I Additional Sessions Judge,
FAC : Principal Sessions Court.
Monday, the 6th day of September, 2021.**

Crl.M.P.Nos.14758 and 15200 / 2021

in

J-4, Kotturpuram P.S. Cr.No.562/2021

Mantu Mandal

.. Petitioner in

Crl.M.P.No.14758/2021 / Accused

Robin Manickam

.. Petitioner in

Crl.M.P.No.15200/2021 / Accused

Vs.

State Rep. by
The Inspector of Police,
J-4, Kotturpuram Police Station,
Chennai.

..Respondent/Complainant.
in all the petitions.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner in Crl.M.P.No.14758/2021 M/s.K.Elangovan and counsel for petitioner in Crl.M.P.No.15200/2021 M/s.L.Dhamodaran, K.Ramesh, M.V.Dheenadayalan and J.V.Lakshmi Shanmugapriya and CPP for respondent, this Court delivered the following :

COMMON ORDER

1. The petitioners, who apprehend arrest by the respondent police for the alleged offences punishable u/s 147, 448, 324 and 392 of IPC in Cr.No.562/2021 on the file of the respondent police, seeks anticipatory bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioner in Crl.M.P.No.14758/2021 submits that the allegation is that the petitioner along with some other co-residents and Advocates have assaulted the defacto complainant's husband, who is also an Advocate and taken away his jewels. There was a proposal by the Corporation for laying cement road, which was objected by the defacto complainant's husband stating that if the cement road is laid, rain water may enter into his house. A caveat petition was also filed in the court. The petitioner is working as Manager in M/s.Maakali Service Center at Chennai. He has been falsely implicated in this case. On 17.8.2021, when the Assistant Engineer tried to lay the cement road, the defacto complainant's husband Padmanabhan along with few others objected and

when they went to police station, there was clash between two advocate groups. The petitioner has nothing to do with the alleged incidents. He has been falsely implicated in this case. He apprehends arrest and prays for granting anticipatory bail.

4. The learned counsel for the petitioner in CrI.M.P.No.15200/2021 submits that the complaint itself is a false one. The petitioner's deceased father Manickam's name was also included in the complaint. The petitioner is nothing to do with the alleged occurrence. Hence, prays for anticipatory bail.

5. On the other hand, the learned CPP produced the C.D. for perusal.

6. There was dispute over laying of cement road in the street. On the occurrence day, when the defacto complainant's husband objected for laying the cement road, the petitioners and others assaulted him. When he went to police station with injuries, they have also assaulted him in the police station and taken away his jewels and mobile phone. The case was registered for the offence u/s 392 IPC. The occurrence was taken place on 17.8.2021. According to the CPP, properties not recovered and investigation is at the budding stage. Considering the nature of offence and stage of the investigation, this court is not inclined to grant anticipatory bail.

7. Petitions are dismissed.

Delivered by me today.

Sd/-S.Alli.
I Additional Sessions Judge,
Principal Sessions Judge(FAC)

ss